

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

**PIL 345/2006 c/w
PIL 11/2017**

**KASHMIR ENVIRONMENTAL
PROTECTION**

...Petitioner(s)

Through: Mr. Nadeem Qadri, Advocate

Vs.

STATE OF JK

...Respondent(s)

Through: Mr. T.M. Shamsi, DSGI with Ms. Rehana Advocate
Ms Maha Majeed, assisting counsel vice
Mr. Mohsin Qadri, Sr. AAG

CORAM:

**HON'BLE THE CHIEF JUSTICE (ACTING)
HON'BLE MR. JUSTICE MOHD YOUSUF WANI, JUDGE**

ORDER

17.08.2026

01. In compliance to the order dated 07.07.2026, an affidavit has been filed by respondent No.6 on behalf Ministry of Environment, Forest and Climate Change, in which a clear stand is taken by the Ministry that though it received a communication dated 25.08.2025, from the Government of J&K regarding the Integrated Management Plans (IMPs) prepared under the Centrally Sponsored Scheme National Plan of Conservation of Aquatic Ecosystem (NPCA) for the period 2025-26 to 2029-30 seeking consideration of proposals and administrative approval in respect of three Wetland

Reserves, yet the proposal was found not in conformity with NPCA scheme, and, therefore, a communication was addressed to the UT of J&K on 10.09.2025.

02. This communication issued to the Government of UT of J&K required the latter to submit a separate IMP for each wetland in accordance with NPCA guidelines 2024.

03. It is pointed out by the Central Ministry that the Government of J&K has not responded to the aforesaid communication as yet. The Ministry has also submitted that the NPCA scheme was only upto 31.03.2026 but was given an interim extension till 30.09.2026. They have also placed it on record that the proposal for continuation of the scheme for the next financial cycle i.e 2026-31 is presently under the consideration of the Competent Authority.

04. In view of the aforesaid compliance report/affidavit submitted by the Ministry of Environment, Forest and Climate Change, it is necessary to have a Response of the UT of J&K. The Response shall be submitted on an affidavit indicating clearly the reasons as to why the communication dated 10.09.2025 has not been responded so far and as to why the separate IMPs for each of the three wetland reserves have not been re-submitted to the Ministry.

05. The affidavit shall also explain as to why the other Ramsar Sites in the UT of J&K have been ignored while processing/submitting the IMPs to the Ministry concerned.

06. Ms Maha Majeed, learned assisting counsel, prays for and is granted three weeks' time to file the requisite affidavit.

07. List along with PIL No. 11/2017 on 21.09.2026.

08. In the meantime, Registrar Judicial, Srinagar, shall release a sum of Rs. 25,000/- in favour of learned *Amicus* Mr. Nadeem Qadri, learned counsel appearing for the petitioner.

(Mohd Yousuf Wani)
Judge

(Sanjeev Kumar)
Chief Justice (Acting)

SRINAGAR:

17.08.2026

"S. Nuzhat"

